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PART-IIA

GOVERNMENT OF MEGHALAYA
EXCISE, REGISTRATION, TAXATION & STAMPS DEPARTMENT

NOTIFICATION

The 14th January, 2019.

No.ERTS (TT)71/2017/125.- In exercise of the power conferred under sub-section (1) of Section 17 of the Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets Act, 2018, the Governor of Meghalaya is pleased to hereby make the following rules, namely,-

1. Short title and commencement.- (1) These Rules may be called the Meghalaya Regulation of the Game of Arrow Shooting and Sale of Teer Tickets Rules, 2018.

(2) They shall come into force from 1st July 2017.

2. Definitions. – (1) In these Rules, unless the context otherwise requires, –

(a)“Act” means the Meghalaya Regulation of the Game of Arrow Shooting and the sale of Teer Tickets Act, 2018;

(b)“co-terminus” means two or more agreements so linked that both expire or terminate at the same time;

(c)“Form” means a Form appended to these Rules;

(d) “register” means the register for license and permit and for showing the number of books of tickets.

(2) Words and expression used in the rules and not defined, but defined in the Act shall have the same meaning respectively assigned to them in the Act.

3. Grant of Licence :- (1) The following shall be procedure for grant of licence,-

(a) Application for licence or permit to organize arrow shooting under Section 5 of the Act, 2018 shall be in Form I appended to these Rules and may be submitted at any time to the Commissioner duly affixed with Court Fee Stamp of rupees ten only.

(b) The application for Bookmaker shall be made in Form – II appended to these Rules:

Provided that where a date has been notified for receipt of applications the same shall have to be submitted within such date and no application received after that date shall be entertained.

(2) The Commissioner of Taxes shall recommend, forward the applications received by him under sub-rule (1) above to the State Government for its consideration.

(3) Applications not furnishing all the particulars or information as required in the application form shall not be entertained.

(4) Where a licence is applied on behalf of an organization, the person signing the application should be a duly authorized person. Where the applicant is an individual, he should sign the application on his own behalf. The details of the office bearers of the organization or the personal detail of the applicant should be furnished along with the application.

(5) The State Government may grant or refuse to grant a licence or may call for such further particulars or information or documents as the officer authorized in this behalf by the Government as it deems fit.

(6) The licence granted under these rules shall be valid for a period of one year from the date of issue and will expire on the 31st of March every year and no licence shall be issued, unless the applicant in whose favour a licence has been decided to be granted has paid the licence fee prescribed under these Rules:

Provided that the licence of bookmaker issued to a permit holder shall remain co-terminus valid with the permit.

(7) Application for renewal of the licence may be submitted within thirty days before the date of expiry of the period of its validity to the State Government through Commissioner of Taxes in Form I appended to these Rules duly filled and affixing a Court Fee Stamp of rupees ten only.

(8) Where a Licence is renewed under this rule, the applicant shall pay a renewal fee as provided in these Rules before the Licence can be issued to him.

(9) All the provisions of these Rules regulating application for licence and grant thereof shall, unless otherwise provided, apply in case of renewal of licence.

4. Granting of License or Permit .- (1) Where the game of arrow shooting is desired to be organised on any special occasion, application for granting a permit for this purpose shall be submitted to the State Government through the Commissioner in Form I appended to these Rules duly affixed with Court Fee Stamp of rupees ten only.

(2) All the provisions of these Rules regulating licence or permit granted under Section 4 of the Act, shall, unless otherwise provided, apply in case of license or permit granted under this Rule.

(3) The period of validity of a license or permit granted under this rule shall be specified in the permit:

Provided that no licence or permit shall be issued for more than seven days.

5. Form of License or Permit.-License or permit granted under Section 4 of the Act, shall be in Form III appended to these Rules for the organiser and Form IV appended to these Rules for the Bookmaker.

6. Places, days and time of arrow shooting to be held .- (1) Arrow shooting for the purpose of betting under the Act, shall be held at the place and on the days and time indicated below :-

	Places	Days	Time
1.	Greater Shillong Area	6 days in a week	Between 3 p.m. to 6 p.m. in summer and 2 p.m. to 4:30 p.m. in winter.
2.	Byrnihat Area	6 days in a week	Between 3 p.m. to 6 p.m. in summer and 2 p.m. to 4:30 p.m. in winter.
3.	Other parts of the State	6 days in a week	Between 3 p.m. to 6 p.m. in summer and 2 p.m. to 4:30 p.m. in winter.

(2) The exact place or places of the shooting and the days and time shall be indicated in the licence granted to licensee.

(3) The distance of the place of arrow shooting should not be less than one thousand feet or three hundred meters from the nearest place of worship or educational institutions.

7. Security Deposit for license for organizer or bookmaker and permit for arrow shooting on special occasion.- (1) Where the applicant is granted the license as organizer, he shall deposit as security a sum of rupees thirty thousand only for the license to organize the game of arrow shooting.

(2) Where the applicant is granted the license to operate as bookmaker, he shall deposit as security a sum of rupees five thousand for the license to operate as bookmaker.

(3) Where the applicant is granted the permit to organize the game of arrow shooting on special occasions, he shall deposit as security a sum of rupees two thousand.

(4) Where the applicant is granted the license as bookmaker on special occasion, he shall deposit as security a sum of rupees five hundred per day:

Provided that the State Government or the officer authorized to grant the license or permit may, on application and for sufficient cause exempt the applicant from depositing such security deposit in case of a license to act as bookmaker for arrow shooting on any special occasion:

Provided further that the validity of such license does not exceed seven days.

(5) Save as otherwise provided in these Rules, the permit to organize arrow shooting on special occasion shall be of temporary nature not exceeding seven days.

(6) Save as otherwise provided in these Rules, the validity of every license for organizer of arrow-shooting or bookmaker granted or renewed under these Rules shall expire on the 31st day of March every year.

(7) Application for renewal of the license for organizer shall be submitted within thirty days before the date of expiry of the period of its validity to the Commissioner of Taxes in Form I appended to these Rules duly affixed with a Court Fee Stamp of rupees ten only.

(8) Application for renewal of the license for bookmaker shall be submitted within thirty days before the date of expiry of the period of its validity to the Commissioner of Taxes in Form IV appended to these Rules duly affixed with a Court Fee Stamp of rupees ten only.

(9) All the provisions of these Rules regulating the application for grant of license for organizer or bookmaker and the grant thereof shall apply in case of renewal also.

(10) Where a license or permit is renewed under these Rules, the applicant shall pay a renewal fee as provided in these Rules, before the license can be issued to him.

(11) Where a license for organizer of arrow shooting or bookmaker or permit is lost, destroyed or defaced, the fact should immediately be reported to the issuing authority and the holder of such license or permit shall not act as organiser of arrow shooting or bookmaker or permit holder unless he is issued with a duplicate copy of the license.

(12) No duplicate copy of the license or permit under sub-rule (7) above shall be issued unless the issuing authority is satisfied that the license or permit had actually been lost, destroyed or defaced and for the purpose may make or cause to be made such inquiry or may call for such information or documents as may be considered necessary.

(13) A duplicate copy of license or permit shall be issued on payment of a fee of rupees ten only.

8. Licence and Permit Fees and renewal licence fees for organisers and bookmakers.- (1) The licence fee or fee for renewal of licence as the case may be for the organiser shall be rupees thirty thousand per annum which the licensee has to pay before the license is renewed.

(2) The license fee for the licensed bookmaker granted shall be rupees five thousand per annum. The fee for renewal of the license for bookmaker shall be one thousand two hundred fifty for every quarter of a financial year respectively which shall have to be paid before the license is renewed.

9. Printing and sales of Tickets.- (1) Unless otherwise directed, tickets to be issued by the bookmakers shall be printed by the Government in Form V appended to these Rules in distinct and separate series and each such series shall be distinguished by distinct alphabetical notations such as A,B,C,AA,BB,CC and the like. Each series shall consist of eight lakh tickets and shall be numbered consecutively from 100001 to 900000 and the tickets should be bound in books to 100 tickets each.

(2) The bookmakers shall obtain the tickets from the Government or any offices duly authorized in this behalf on payment of such administrative charges as may be fixed from time to time and on depositing appropriate amount of fee.

(3) No bookmakers shall sell or cause to be sold any ticket other than tickets printed under these Rules.

(4) Tickets should be sold from different books for different rounds of shooting.

10. Cost of books of tickets :- Every Licensed Bookmaker shall obtain the officially printed book of tickets on payment of rupees one thousand per book from the Officer duly authorized in this behalf by the Commissioner of Taxes or the Officer notified by the State Government.

11. Number for Licence or permit :- Each licence or permit issued for organizing arrow-shooting and to the bookmaker shall bear a distinctive number.

12. Liability of the Government :-The Government shall not be liable or responsible for payment of dividend to the winner of any lucky number sold by any bookmaker.

13. Discontinuance of licence:- If any person in whose favour a licence or permit for organizing arrow-shooting or for book-making discontinues his business he shall surrender his licence or permit, as the case may be, to the State Government or the person issuing the licence.

14. Registers and accounts to be maintained:- (1) The Commissioner of Taxes or an officer authorized by him in this behalf shall maintain a register for license and permit granted and issued to organizer or bookmaker for arrow-shooting in Form VI appended to these Rules.

(2) Every licence bookmaker shall maintain his accounts in Form VII appended to these Rules in duplicate in respect of all bets made with him and the particular tickets issued to betters and a copy of the said accounts for any particular day shall be submitted to the State Government or to the officer authorised under Section 3 of the Act within seven days of the closure of betting.

(3) The Commissioner of Taxes or an officer authorised in this behalf shall maintain a register in Form VIII appended to these Rules showing the number of books of tickets issued to different bookmakers and of the number of ticket books brought into used by respective bookmakers.

H. MARWEIN,

Additional Chief Secretary to the Government of Meghalaya,
Excise, Registration, Taxation and Stamps Department.

Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets Act, 2018.

FORM – I

(See Rules 3 & 4)

Application for Licence/Permit/Renewal of License for arrow-shooting.

To,

.....

.....

I S/oresiding atP.O.
.....Thana..... in District*
on behalf of the organization with the name ofheadquartered atP.O.....Thana.....
in..... Districthaving registrationintends to carry on business as Organiser or Permit holder for arrow-shooting under the name and style atP.O. Thanain

.....District hereby apply for a licenceunder the Meghalaya Regulation of the Game of Arrow shooting and the Sale of Teer (Thoh Team) Tickets Act, 2018/ renewal of licence No issued under the Meghalaya Regulation of the Game of Arrow shooting and the Sale of Teer (Thoh Team) Tickets Act, 2018.

The particulars of the location of the place of arrow shooting are as under :

- 1) **Name of the applicant** _____
- 2) **S/o, D/o, W/o** _____
- 3) **Address of the applicant**
 - (i) Town/Village _____
 - (ii) Road/lane _____
 - (iii) P.O _____
 - (iv) P.S _____

(v) District_____

(vi) Pin code_____

4) Location of the Place for arrow shooting

(i) Town/Village_____

(ii) Road/lane_____

(iii) P.O_____

(iv) P.S_____

(v) District_____

(vi) Pin code_____

5) Details of ownership of place for arrow shooting

(i) Name of Owner _____

(ii) Town/Village_____

(iii) Road/lane_____

(iv) P.O_____

(v) P.S_____

(vi) District_____

(vii) Pin code_____

N.B : Supporting documents of ownership or lease or rent and proof of address of the applicant to be enclosed.

6) Distance from certain institutions

(i) Place of Worship _____ feet

(ii) Educational institutions_____ feet

(iii) Whether located in residential/commercial area_____

The above statements are true to the best of my knowledge and belief.

Dated.....

Place

.....

Signature of the applicant

Remarks of Commissioner of Taxes for licence for organisers for arrow-shooting.

Commissioner of Taxes, etc.
Meghalaya, Shillong

Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets Act, 2018.

FORM II

[See clause (b) of sub rule(1) of rule 3]

Application for Bookmaker Licence (including for Permit holder)

Renewal of licence No.

To,



I _____ age about _____ S/o

_____ residing at _____

P.O. _____ in Police Station _____

_____ of _____ District

intends to carry on business as licensed book-maker at _____ in Police

Station _____ of _____ District

hereby apply for a licence/renewal of license No. _____ under the

Meghalaya Regulation of the Game of Arrow Shooting and Sale of Teer (Thoh Team) Tickets Act, 2018.

The particulars of the location of the place of counter for sale of teer (thoh team) tickets are as under :

1) Name of the applicant _____

2) S/o, D/o, W/o _____

3) Address of the applicant

i. Town/Village _____

ii. Road/lane _____

iii. P.O. _____

iv. P.S. _____

v. District _____

vi. Pin code _____

vii. Town Details of ownership of place for sale of teer (thoh team) tickets

- viii. Name of Owner _____
- ix. Town/Village _____
- x. Road/lane _____
- xi. P.O. _____
- xii. P.S. _____
- xiii. District _____
- xiv) Pin code _____

N.B : Supporting documents of ownership or lease or rent and proof of address of the applicant to be enclosed.

4) Distance from certain institutions

- (i) Place of Worship _____ feet.
- (ii) Educational institutions _____ feet
- (iii) Whether located in residential/commercial area _____

The above statements are true to the best of my knowledge and belief.

Dated.....

Place

.....
Signature of the applicant

Recommendation of the licensed Organiser (not applicable for permit holder):-

Licensed Organizer for arrow shooting :

Licence No

Name and address

Remarks of the Commissioner of Taxes for license for bookmaker for sale of teer (thoh team) tickets:-

Commissioner of Taxes, etc
Meghalaya, Shillong.

**MEGHALAYA REGULATION OF THE GAME OF ARROW SHOOTING
AND THE SALE OF TEER TICKETS ACT, 2018**

**FORM III
(See rule 5)**

LICENSE FOR ORGANISER

MARK:

NO.....

This is to certify that whose principal place of business is situated at P.O. Police Station of.....District has been under license to authorize to organize arrow- shooting for the purpose of betting under the **Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer (Thoh Team) Tickets Act, 2018** and the Rules made there under subject to the following terms and conditions :-

1. The Licensee shall organize arrow-shooting only at as indicated in this license and nowhere else.
2. The Licensee shall publicly declare at the place of shooting itself about the results of the lucky numbers within half an hour of the completion of each game.
3. The Licensee shall ensure that only betting on any game organized by them shall be sold only by book –maker who hold license issued by the Government.
4. The Licensee shall ensure that only tickets printed by or under the authority of the Government are sold to the public by the bookies.
5. The arrow-shooting can be organized on all days of the week except Sundays, Republic Day, Independence Day or any other day as may be notified by the Government and should commence at 1500 hours and ends at 1800 hours in summer, and at 1400 hours and 1630 hours in winter.
6. The number of shooters should not be less than 30 (thirty) or more than 50 (fifty).
7. The total number of arrows used and in each around of shooting should be between 700 (seven hundred) and 2000 (two thousand).
8. The target shall be the traditional Khasi archery target and shall be between 61 (sixty one) centimeters to 102 (one hundred and two) centimeters in height and 66 (sixty six) centimeters to 127 (one hundred twenty seven) centimeters in circumference.
9. The distance of the target from the shooters shall not be less than 15.24 meter (fifteen meter and 24 centimeters) and more than 30.48 (thirty meter and 48 centimeters).
10. The time within which all the shooters should complete one round of shooting shall not exceed five minutes.
11. The Licensee shall obey all such directions/ instructions issued from time to time by the State Government / Office duly authorized by the State Government.
12. Violation of any of these terms and conditions will be liable to cancellation of the License.

The License is valid upto 31st March and is to be renewed every year by 31st January on payment of license fee.

.....
Signature of the Licensing Officer

Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets Act, 2018.

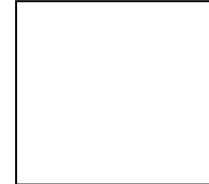
FORM IV

(See rule 5)

Licence for Bookmaker (including for Permit holder)

No.

(Photo)



This is to certify that whose principal place of business is situated atP.O. Police Station of District has been licensed to carry on business as a Bookmaker for sale of teer (thoh team) tickets on arrow shooting organized by Licence Noat the place indicated in the Licence below;

Or

has been permitted to carry on business as an organiser for arrow shooting on special occasion at(herein please enter complete address of place of arrow shooting);

and subject to the following terms and conditions:-

1. The Licencee should sell tickets only at the place of business viz.,....., or at the place of shooting viz., and at no other places ;
2. No tickets should be sold to minors under 18 years of age ;
3. The tickets sold to the public should be only those printed by/or on behalf of the Government;
4. Payment of dividend, award, etc by whatever name called to the winning ticket holder should be made within 24 hours of the completion of the game;
5. No tickets should be sold on games organized by other organisers;
6. This licence should be exhibited at the place of business;
7. The Bookmaker should declare on the signboard that he is solely responsible for payment of the dividend, reward, etc by whatever name called to the winning ticket holder.
8. If the licence is lost/destroyed, or defaced the fact should be immediately reported to the Licensing Officer and the business stopped till a duplicate is issued.

9. Violation of any of the above terms and condition is liable to cancellation of the Licence/forfeiture of the Security deposit.

10. This licence is valid upto 31st March

And application together with relevant documents for renewal of the same should be submitted not less than 30 (thirty) days before the end of the financial year.

Or

This permit is valid upto

Signature of the Licensing Officer

Renew upto _____

Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets Act, 2018.

FORM – V

[See sub rule (1) of rule 9]

Original

Counter foil

Ticket No

Ticket No

1. Name of the Bookie _____
2. Bookie licence No _____
3. Place of shooting _____
4. Date and time of shooting _____

1. Name of the Bookie _____
 2. Bookie licence No _____
 3. Place of shooting _____
 4. Date and time of shooting _____
-

Number _____ Bet amount _____ Number _____ Bet amount _____

Date _____

Date _____

Signature of Bookmaker

Signature of Bookmaker

Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets Act, 2018.

FORM VII
[See sub rule (2) of rule 14]

ACCOUNTS OF BETS

Name of the licensed book maker.....
 Address.....
 No. of licence.....
 Date of betting.....

No. of books with series No. of tickets	No. of tickets	Account of Stake money

Total.....

Amount of tax paid vide receipt No.....dated.....

The above statement is true to the best of my knowledge and belief.

Date.....

Signature of licensed book-maker

Act, 2018.

FORM VIII
[See Rule 14 (3)]
REGISTER OF BOOKS OF TICKETS

Date	Opening balance		Receipt		Total number of books in stock	Issue or use		Closing balance	
	Series and number of books	Number of tickets	Series and number of books	Number of tickets		Series and number of books		Series and number of books	Number of tickets